

Annexure 4

Joister Inforserve Private limited

Date of Commencement of CIRP 21.05.2024

List of Creditors as on 03.11.2025

LIST OF OPERATIONAL CREDITORS (OTHER THAN EMPLOYEES AND WORKMEN AND GOVERNMENT DUES)

S.No	Name	Date	Amount Claimed	Amount of claim admitted	Amount covered by security interest	Amount of claim not admitted	Amount of claims under verification	Remarks, if any
1	Bharti Airtel Limited	31.05.2024	42,294,978.20	42,294,978.20	0	0	-	Please refer Note no. 1
2	Dinesh Engineers Limited	04.06.2024	78,439,181.00	75,568,609.00	0	2870572	-	Please refer Note no. 1
3	Ishan Netsol Private Limited	04.06.2024	865,500.00	852,999.00	0	12,501.00	-	Please refer Note no. 1
4	NTT Global Data Centers and Cloud Infrastructure India Pvt Ltd.	04.06.2024	6,167,643.00	4,982,339.60	0	1185303.4	-	Please refer Note no. 1 & 7
5	Revassure Business Management Services (OPC) Pvt Ltd.	04.06.2024	5,196,185.00	1,776,458.22	0	3419726.78	-	Please refer Note no. 1 & 7
6	Tata Communications Limited	04.06.2024	166,847,005.00	161,209,821.00	0	5637184	-	Please refer Note no. 1 & 7
7	Offbeat Developers Pvt Ltd.	06.06.2024	56,184,060.00	13,802,047.00	0	42,382,013.00	-	Please refer Note no. 5
8	CHT (India) Pvt Ltd.	17.06.2024	219,560.00	219,560.00	0	0	-	Please refer Note no. 1
9	OneOTT Intertainment Limited	03.07.2024	78,897,601.00	21,127,604.00	0	57,769,997.00	-	Please refer Note no. 6
10	Maharashtra Transmission Communication Infrastructure Limited	22.06.2024	2,161,060.00	2,144,455.00	1806000	16,605.00	-	Please refer Note no. 1
11	NATIONAL SECURITIES DEPOSITORY LTD	24.07.2024	61,668.22	61,668.22	0	0	-	Please refer Note no. 1
12	Ray Electronics	31.07.2024	1,026,962.34	1,026,962.34	0	0	-	Please refer Note no. 1
13	Sapphire Micro System	16.08.2024	1,290,985.00	653,552.00	0	637433	-	Please refer Note no. 1
14	Mehta Infocom Pvt Ltd.	02.10.2024	498,837.00	106,397.00		392,440.00	-	Please refer Note no. 1
15	Total		440643646	325827451	1806000	14664185	100152010	

1. All claims have been provisionally admitted on the basis of submitted proof of claim and information available as per books of the corporate debtor, further clarification / documents have been sought from the CD & Claimant

2. As per Regulation 14 of IBC 2016, where the amount claimed by a creditor is not precise due to any contingency or other reason, the interim resolution professional or the resolution professional, as the case may be, shall make the best estimate of the amount of the claim based on the information available with him. The interim resolution professional or the resolution professional, as the case may be, shall revise the amounts of claims admitted, including the estimates of claims made under sub regulation (1), as soon as may be practicable, when he comes across additional information warranting such revision

3. The claims where admitted are subject to further revision/substantiation/modification on the basis of any additional information / evidence / clarification which may be received subsequently and which warrant such revision/substantiation/modification.

4. Information / evidence / clarification may also be pending from Operational Creditor/Management/Employees for the claims under further verification

5. Claim of Offbeat Developers Pvt Ltd. has been partially admitted based on the order of Court of Small Causes, Mumbai dated 25.02.2022 and partial amount is not admitted for want of further information / documents which were sought from the Claimant. Further, as per the claimant there is certain litigation pending in respect of the due amount, present status of which is not ascertainable and thus, the admitted amount may undergo change subject to outcome of such litigation.

6. Claim of One OTT Intertainment Ltd has been partially admitted based on the records of the Corporate Debtor and further clarification / documents were sought from the CD & Claimant. Moreover, inability to admit partial claimed amount was intimated to the claimant via email and although objection to rejection was received but no further document/information/communication was received from the claimant.

7. Amount of TDS is admitted based on the books of CD. It is to be noted that the TDS department has also filed a claim to the undersigned , however, partywise breakup is not available. Therefore the TDS amount has been admitted provisionally

Garima Diggwal

Resolution Professional

Joister Infoserve Private Limited

Regn. No. . IBBI/PA-001/IP-P-02018/2020-2021/13158

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